

## CENTRAL ADMINISTRATIVE TRIBUNAL

~~REDACTED~~

(1)

AHMEDABAD BENCH

O.A No. XXXXXX 471 of 19890.DATE OF DECISION 6.12.1990.P.P. Goklani PetitionerMr. I.M. Pandya Advocate for the Petitioner (s)

Versus

Union of India & Anr. RespondentMr. P.M. Raval Advocate for the Respondent(s)

## CORAM .

The Hon'ble Mr. P.H. Trivedi .. .. Vice Chairman

The Hon'ble Mr. J.P. Sharma .. .. Judicial Member

JUDGMENT

O.A. No. 471 of 1990

(D)

P.P. Goklani,  
Postal Assistant,  
Cantonment Post Office,  
Ahmedabad 380 003. .. Applicant  
(Advocate - Mr. I.M. Pandya)

Versus

1. Union of India, through  
The Secretary,  
Department of Posts,  
Sandad Bhavan,  
New Delhi 110 001.
2. Sr. Supdt. of Post Offices,  
Ahmedabad City Division,  
Ahmedabad 380 001. .. Respondents  
(Advocate - Mr. P.M. Raval)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Hon'ble Mr. J.P. Sharma .. Judicial Member

O R D E R

Date : 6.12.1990

Per : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Heard Mr. I.M. Pandya, learned advocate for the petitioner. He wants an order for staying the penalty of reduction in rank pending disposal of his appeal which he states, has been filed. We find there is no reason for interference at this stage and the appellate authority could pass appropriate orders by disposing of the appeal for which he <sup>is</sup> ~~is~~ satisfies, he can approach the Tribunal. Application rejected.

  
( J P Sharma )  
Judicial Member

  
( P H Trivedi )  
Vice Chairman